(OPEN COURT)

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

ALLAHABAD this the 23nd day of May, 2008.

HON'BLE MR. JUSTICE A.K. YOG, MEMBER- J. HON'BLE MR. K.S. MENON, MEMBER- A.

CIVIL CONTEMPT PETITION NO. 176 OF 2007 (Arising out of O.A No. 191 of 2007)

Bala Ram, S/o Sri Daleep, R/o Village- Baijpur Poghoshili, Post- Babina, Distt. Jhansi.

Versus.

.....Applicant

- Shri G.D. Pungle, Principal Controller of Defence Accounts (Pension), Office of C.D.A Pension, Dhropadi Ghat, Allahabad.
- Lt. Col. S. Raja Gopal, Commanding Officer, Station Health Organization, Babina Cantt., Jhansi.

.. Opposite Parties

Counsel for the applicant:

Sri R.K. Shukla

Present for the respondents:

Sri Saumitra Singh Sri Ajay Singh

ORDER

## BY HON'BLE MR. JUSTICE A.K. YOG, J.M.

Heard Sri Ajay Singh, Advocate, learned counsel appearing on behalf of respondent No. 1 and Sri S. Singh, Advocate, learned counsel appearing on behalf of respondent No. 2.

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- 2. Both learned counsel representing opposite parties No. 1 and 2 have stated that the order of Tribunal (breach of which is being contended in the Contempt Petition) has been complied with.
- 3. Learned counsel submits that the applicant has no grievance at present inasmuch as the applicant has received the relief(s)/benefits of the Tribunal order, which was earlier denied to him and as a consequence of which, he was constrained to file the instant Contempt Petition.
- 3. Considering the facts and entirety of the matter, contempt, if any is in taken cognizance of interpretation ignorest and notices issued to the opposite parties are discharged. CCP is consigned to record.

MEMBER- A

MEMBER-J

/Anand/